

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2874
ANSWERED ON:14.03.2000
UNAUTHORISED COLONIES
RAMJI MANJHI

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned `Chhawla Gaon mein khub phalphool raha hai zamin dalali ka dhandha` appearing in the Dainik Jagaran dated February 16, 2000;

(b) if so, the facts reported therein;

(c) the details of warrant of possessions pending with Tehsildars of Hauz Khas, Vasant Vihar and Najafgarh for execution, case-wise and village-wise; and

(d) the details of warrants of possession executed by Tehsildars in Delhi during the last three years, Tehsildar-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a)&(b): Yes, Sir. MCD has reported that unauthorised construction/colonization is a violation of MPD-2001 and building bye-laws and local bodies Acts. Whenever any unauthorised construction/colonization is attempted, action is initiated at initial level to stop it. Divisional Commissioner, Delhi (GNCTD) has reported that as far as report on construction on Chhawla-Bijwasan Road is concerned, a case has been instituted under Section 81, Delhi Land Remorms Act (DLR Act), 1954. Further, restraint order under Section 83 of DLR Act, 1954 has been issued on 5.1.2000 and thereafter on 3.3.2000 a conditional order in this regard has been issued. Regarding construction on Chhawla-Kanganheri Road, a case under Section 81 of DLR Act has been instituted in the Court of RA.

(c)&(d): No. of warrants of possession pending and executed, tehsildar-wise, are as under:-

Area Pending Executed

Hauz Khas	2	-
Vasant Vihar	52	1
Najafgarh	190	254